

Mysore Government was also sought. At the suggestion of the Labour Minister, Government of Mysore, I have agreed to act as the arbitrator in the disputes between the Management of the Indian Telephone Industries Ltd. and their workmen. This has been welcomed by the workers who agreed to give up the strike with effect from 15th December. It has been agreed that the arbitration will be limited to the following two issues:

- (1) the quantum of interim relief to be paid to the workmen; and
- (2) House Rent Allowance to workmen.

Nothing will be paid to the workers by way of interim relief pending the award of the arbitrator."

Shri S. M. Banerjee (Kanpur): After the statement was made by the hon. Minister of Communications, Shri Satya Narayan Sinha, some of the Members like Shri Yashpal Singh, myself and others got a lot of telegrams that the version of the hon. Minister was not based on any definite or certain facts. I would like to know what the condition today is. Are the workers satisfied with the adjudication and arbitration proposal, or is there still some trouble going on?

Shri Bhagavati: The workers are satisfied that the disputes have been sent for arbitration by the hon. Minister of Communications. They are satisfied as to that.

12.57 hrs.

STATEMENT RE: DELAY IN LAYING STATEMENT SHOWING ACTION TAKEN ON CONVENTIONS AND RECOMMENDATIONS OF INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): The hon. Members would recall that on December 7, I had laid on the Table of this House a

Statement indicating the action taken or proposed to be taken by the Government of India on the Conventions and Recommendations adopted by the International Labour Conference at its 47th Session held in Geneva in June 1963. Some of the members had referred to the delay in the laying of the above Statement and I had promised that I would verify and inform the House of the position.

The procedure concerning examination of ILO Conventions and Recommendations involves consultation with the State Governments, the employing Ministries concerned and workers' and employers' organisations etc. before a Statement on the action taken or proposed to be taken by Government in respect of these instruments is drawn up and placed, after approval by the Union Cabinet, before Parliament. These steps usually take time and it is precisely for this reason that the ILO Constitution permits in the case of countries like India, the time-limit of 18 months for completing these steps. So far as the Convention and Recommendations adopted at the 47th Session held in June 1963 are concerned, this time-limit would expire on December 26, 1964. It would thus be seen that the Statement has been placed before Parliament a couple of weeks in advance of the permissible time-limit.

12.58 hrs.

COMPANIES (SECOND AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up further consideration of the motion to refer the Companies (Second Amendment) Bill to a Joint Committee.

Out of 4 hours allotted, 3 hours have been spent already, and 1 hour remains.

Shri M. R. Masani (Rajkot): Perhaps you would be good enough to indicate when you propose to call the hon. Minister to reply to the debate.